



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II**MEETING No.** NC/2/MEET/Sep/202425/9**DATED:** 20/09/2024Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Sep/202425/9 dated 20/09/2024 of Norms Committee - II for the year 2024-25 was held on 20/09/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI ANIL KUMAR SINGH	MHI
2	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT

3	SHRI S.K. BHATNAGAR, CONSULTANT(SKB)	TECHNICAL CONSULTANT, DGFT
4	SHRI V. C. AGARWAL, CONSULTANT(TEC-3)	TECHNICAL CONSULTANT, DGFT
5	SHRI S.K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Sep/202425/9													
Case Status	Case Approved													
Party Name	KUTCH COPPER LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024													
HQ File Number	HQRNORM APPLY 00002662AM25													
RA File Number	NA													
Licence No and Date	NA													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.09.2024, as under:														
<table><tr><th>SL NO</th><th>EXPORT ITEMS</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>COPPER CATHODE (COPPER CONTENT 99.99%)</td><td>14705.882 MTS</td><td>COPPER ANODE (APPROX 99.2% TO 99.7% OF COPPER CONTENT)</td><td>WASTAGE @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.</td></tr></table>					SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED	1	COPPER CATHODE (COPPER CONTENT 99.99%)	14705.882 MTS	COPPER ANODE (APPROX 99.2% TO 99.7% OF COPPER CONTENT)	WASTAGE @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
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RA concerned may take suitable consequential action accordingly.														

Case No.	2 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005445AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. List of export items) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	3 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006631AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/83/2019-TSW dated 18.09.2024, as under: I. Import item at SNo.1 shall be of relevant grade as contained / utilized in the export item and its quantity may be allowed as 1.155 Kgs/.Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	4 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024

HQ File Number	018305000619AM15
RA File Number	318304000129 AM15
Licence No and Date	3110064779/25/08/2014
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case does not pertain to NC2. This case is being transferred to NC1 for ratification of norms. The case stands deferred.	

Case No.	5 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00001780AM25
RA File Number	072404000081 AM18
Licence No and Date	0710111752/14/06/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00001783AM25
RA File Number	072404000231 AM18
Licence No and Date	0710112554/19/12/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	7 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00001787AM25
RA File Number	072404000289 AM18
Licence No and Date	0710112738/24/01/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00001786AM25
RA File Number	072404000050 AM19
Licence No and Date	0710113375/01/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00007656AM24
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	10 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00000008AM24
RA File Number	039504000599 AM19
Licence No and Date	0310823945/24/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW000000684AM24
RA File Number	039504000593 AM19
Licence No and Date	0310823944/24/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00001218AM23
RA File Number	022404000132 AM19

Licence No and Date	0210208909/09/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/87/2019-TSW dated 14.08.2024, as under: I. Import item at SNo.1 namely, Aluminium Coils shall be of a thickness higher than the thickness of export item Rolled Aluminium Sheets/Coils). II. Quantity of import item at SI.No.1 viz. Aluminium Coils of thickness higher than the thickness of export item at SI.No.1 may be allowed on net to net basis as claimed by the firm RA concerned may take suitable consequential action accordingly.	

Case No.	13 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00003718AM24
RA File Number	072404000286 AM19
Licence No and Date	0710114653/13/03/2019
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00002244AM23
RA File Number	052404000339 AM20
Licence No and Date	0510411850/16/09/2019
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	15 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00005956AM24
RA File Number	072404000137 AM20
Licence No and Date	0710115451/19/09/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	018105000423AM20
RA File Number	052404000692 AM20
Licence No and Date	0510413469/29/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00002920AM25
RA File Number	082404000382 AM20

Licence No and Date	0810147363/28/02/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00002502AM25
RA File Number	072404000304 AM20
Licence No and Date	0710116253/13/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/2/MEET/Sep/202425/9
Case Status	Case Withdrawn
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00004858AM24
RA File Number	039504000261 AM21
Licence No and Date	0310837519/31/07/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has withdrawn their application. Hence, the case is closed. The case stands withdrawn.	

Case No.	20 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00002501AM25
RA File Number	072404000136 AM21
Licence No and Date	0710116878/13/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00002919AM25
RA File Number	082404000128 AM21
Licence No and Date	0810148343/17/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00007987AM24
RA File Number	039504000334 AM21
Licence No and Date	0310838008/31/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00003027AM25
RA File Number	052304000170 AM21
Licence No and Date	0510415183/11/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 20.09.2024, as under: I. Import item no. 72- CONTROL SYSTEM TRAILER - Net to net as per GN4. RA concerned may take suitable consequential action accordingly.	

Case No.	24 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00005957AM24
RA File Number	072404000196 AM21
Licence No and Date	0710117132/14/10/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred

Party Name	ENEROIL OFFSHORE DRILLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00002959AM25
RA File Number	05AA04028268 AM21
Licence No and Date	0511001089/03/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00009128AM24
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/16/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00089841AM21
RA File Number	05AA04032789 AM21
Licence No and Date	0511001370/23/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00004266AM24
RA File Number	NA
Licence No and Date	5611000143/26/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/Sep/202425/9
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00001319AM25
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/10/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a duplicate case .	
The case stands rejected .	

Case No.	30 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00002386AM25
RA File Number	08AA04012427 AM21
Licence No and	0811001279/16/04/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00002494AM25
RA File Number	07AA04002602 AM22
Licence No and Date	0711001011/29/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00001044AM25
RA File Number	05AA04022825 AM22
Licence No and Date	0511002996/07/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024

HQ File Number	HQRNORM REVIW00000883AM25
RA File Number	07AA04006568 AM22
Licence No and Date	0711001301/12/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 13.08.2024, as under: I. Quantity of import item at SNo.4 may be allowed as 1.02 Mtrs. /mtr. Content in the export item. II. Norms for all other import items shall remain the same as ratified in NC-2 meeting no. NC/2/MEET/Jul/202324/ 8 dated 18.08.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	34 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00116935AM22
RA File Number	05AA04028956 AM22
Licence No and Date	0511003193/17/06/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	36 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00000238AM25
RA File Number	04AA04008307 AM22
Licence No and Date	0411001161/20/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00144980AM22
RA File Number	05AA04057470 AM22
Licence No and Date	0511003770/22/07/2021
Norms Committee Decision:	
Committee report awaited.	

Case No.	38 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00153349AM22

RA File Number	05AA04067325 AM22
Licence No and Date	0511003977/03/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00001079AM25
RA File Number	05AA04068040 AM22
Licence No and Date	0511004068/09/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and Date	0511004071/10/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00159676AM22
RA File Number	05AA04069327 AM22
Licence No and Date	0511004097/11/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00004864AM24
RA File Number	03AA04062104 AM22
Licence No and Date	0311006151/13/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00000164AM25
RA File Number	05AA04069034 AM22
Licence No and Date	0511004303/25/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00171365AM22
RA File Number	05AA04072812 AM22
Licence No and Date	0511004336/26/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00193759AM22
RA File Number	56AA04005128 AM22
Licence No and Date	5611000518/25/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00208737AM22
RA File Number	05AA04089363 AM22
Licence No and Date	0511005320/11/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00215843AM22
RA File Number	13AA04018285 AM22
Licence No and Date	1311000671/18/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00005662AM24
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00222248AM22
RA File Number	05AA04092258 AM22
Licence No and Date	0511005591/22/10/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	50 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00226124AM22
RA File Number	05AA04093236 AM22
Licence No and Date	0511005649/26/10/2021
Norms Committee Decision:	
Committee report awaited.	

Case No.	51 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00274185AM22
RA File Number	03AA040122250 AM22

Licence No and Date	0311009180/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 23.04.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	53 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00280751AM22
RA File Number	03AA040122135 AM22
Licence No and Date	0311009342/09/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 09.04.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	54 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00295708AM22
RA File Number	05AX04000304 AM22
Licence No and Date	0511007190/23/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/29/2023-TSW dated 18.09.2024, as under: I. Quantity of import item at SNo.1 may be allowed may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products.	

RA concerned may take suitable consequential action accordingly.

Case No.	57 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00001585AM25
RA File Number	07AX04000122 AM22
Licence No and Date	0711002735/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (TEC-1) dated 25.09.2024, as under: I. As such we may amend the weight of total export item 199.736 MT INSTEAD OF 204.932MT II. Rest of the recommendation by T.E. remains unchanged for the case, in the meeting no. NC/2/MEET/Jan/202223/20 dated 30.01.2023 mentioned at SI.No. 134. RA concerned may take suitable consequential action accordingly.	

Case No.	58 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00001586AM25
RA File Number	07AX04000123 AM22
Licence No and Date	0711002736/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per	

comments of (TEC-1) dated 25.09.2024, as under:

- I. As such we may amend the weight of total export **200.024 MT INSTEAD OF 204.932MT**
- II. Rest of the recommendation by T.E. remains **unchanged** for the case in the meeting no. **NC/2/MEET/Jan/202223/20** dated **30.01.2023 mentioned at SI.No. 135.**

RA concerned may take suitable consequential action accordingly.

Case No.	59 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and Date	5211001807/04/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22
Licence No and Date	5611000753/17/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00325358AM22
RA File Number	05AX04000604 AM22
Licence No and Date	0511008121/20/01/2022
Norms Committee Decision:	
Committee report awaited.	

Case No.	62 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00000240AM25
RA File Number	04AX04000148 AM22
Licence No and Date	0411002479/25/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit test certificate issued by metal lab, Chennai (5308 dated 31.01.2022 & 5386 dated 16.04.2022), which should be endorsed from the office of customs, Chennai. II. Current environment clearance certificate, issued by MOEF&CC/CPCB/SPCB on the import of lead scrap as per ISRI CODE rains for processing into pure lead/refined lead ingots. The case stands deferred.	

Case No.	63 / NC/2/MEET/Sep/202425/9
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Case Status	Case Deferred
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00340228AM22
RA File Number	05AX04000733 AM22
Licence No and Date	0511008501/02/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00000600AM24
RA File Number	56AX04000080 AM22
Licence No and Date	5611000825/08/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00000245AM25
RA File Number	04AX04000112 AM23
Licence No and Date	0411003285/13/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00003031AM25
RA File Number	07AX04000061 AM23
Licence No and Date	0711003992/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 15.07.2023, as under: I. As per the request by the firm for amendment in weight of the export as MIN ,20,427 KG +/- 3 % may be rejected since as per shipping bill weight statement given by the firm weight is more than minimum weight 20,427 KG/BLADE RA concerned may take suitable consequential action accordingly.	

Case No.	67 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred

Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00001060AM25
RA File Number	02AX04000189 AM23
Licence No and Date	0211002664/05/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Sep/202425/9
Case Status	Case Rejected
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00000280AM24
RA File Number	03AX04002271 AM23
Licence No and Date	0311016512/26/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to Reject case , as the firm was called for personal hearing multiple but no representative was present at the time of personal hearing.	
The case stands rejected .	

Case No.	70 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002370AM23
RA File Number	13AX04000118 AM23
Licence No and Date	1311001354/29/07/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	71 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00004988AM23
RA File Number	NA
Licence No and Date	0211002882/17/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Attachments are not being opened. Reload the same. II. Submit process flow chart and wastage of brass wire at each stage of operation. III. Drawing of the export item. IV. What is the application of the export item? Submit detailed uses. V. Submit Mill Test certificate of the import item and export product. VI. What is the reason of higher wastage for manufacturing of export product? VII. Submit invoice of the sale of wastage of brass scrap, generated during manufacturing of the export product. The case stands deferred.	

Case No.	72 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00003176AM23
RA File Number	34AX04000584 AM23
Licence No and Date	3411002793/16/09/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	73 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00000203AM25
RA File Number	02AX04000354 AM23
Licence No and Date	0211003081/21/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00008454AM24
RA File Number	03AX04003123 AM23
Licence No and Date	0311018051/22/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00008107AM24

RA File Number	08AX04001122 AM23
Licence No and Date	0811006237/12/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/65/2023-TSW dated 05.02.2024, as under: I. Quantity of import item seamless stainless steel tubes/pipes at SNo.1 maybe allowed as 1.10 kg/kg. Content in export item. The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. The Firm has now requested for the following amendments in the conditions added by the norms committee: I. Change in the OD from 65mm to 42mm as the firm has imported “Seamless Stainless Steel Pipes (Hot finished) (OD NOT LESS THAN 42MM)” II. Removal of condition No. III, as they will not be able to adhere to this requirement. The Committee decided that Conditions no. I & III shall not be applicable for this authorization, for the imports made prior to the date of issuance of Public Notice no. 45/2023 dated 28th February, 2024. RA concerned may take suitable consequential action accordingly.	

Case No.	76 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00008108AM24
RA File Number	08AX04001121 AM23
Licence No and Date	0811006238/12/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/65/2023-TSW dated 05.02.2024, as under:

- I. Quantity of import item seamless stainless steel tubes/pipes at **SNo.1** maybe allowed as **1.10 kg/kg.** Content in export item.

The committee decided to add these conditions as under.

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

The Firm has now requested for the following amendments in the conditions added by the norms committee:

- I. Change in the OD from 65mm to 42mm as the firm has imported “Seamless Stainless Steel Pipes (Hot finished)
(OD NOT LESS THAN 42MM)’’
- II. Removal of condition No. III, as they will not be able to adhere to this requirement.

The Committee decided that Conditions no. I & III shall not be applicable for this

authorization, for the imports made prior to the date of issuance of Public Notice no. 45/2023 dated 28th February, 2024.

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23
Licence No and Date	3411002924/17/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	METROLAB ENGINEERING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00003875AM23
RA File Number	31AX04000201 AM23
Licence No and Date	3111001767/21/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	80 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00008435AM24
RA File Number	03AX04003794 AM23
Licence No and Date	0311018937/31/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

I. This has reference to letter dated **13.02.2023** which has indicated that the certificate of Analysis (COA) of Customs Authorized Laboratory on the total net content of copper in the Copper Scraps (Barley/Berry/Birch/Clove/Candy) is attached. However, the same is not attached on BO portal. Submit the same on BO portal and also current consent of letter from MoEF.

The case stands deferred.

Case No.	81 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00002852AM25
RA File Number	08AX04001479 AM23
Licence No and Date	0811006943/06/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/65/2023-TSW dated 05.02.2024, as under:

- I. Quantity of import item seamless stainless steel tubes/pipes at **SNo.1** maybe allowed as **1.10 kg/kg.** Content in export item.

The committee decided to add these conditions as under.

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

The Firm has now requested for the following amendments in the conditions added by the

norms committee:

- I. Change in the OD from 65mm to 42mm as the firm has imported “Seamless Stainless Steel Pipes (Hot finished)
(OD NOT LESS THAN 42MM)”
- II. Removal of condition No. III, as they will not be able to adhere to this requirement.

The Committee decided that Conditions no. I & III shall not be applicable for this authorization, for the imports made prior to the date of issuance of Public Notice no. 45/2023 dated 28th February, 2024.

RA concerned may take suitable consequential action accordingly.

Case No.	82 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SEMINOX PIPES AND TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005716AM23
RA File Number	03AX04005104 AM23
Licence No and Date	0311020699/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005953AM23
RA File Number	03AX04005308 AM23
Licence No and Date	0311021015/29/01/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	84 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006323AM23
RA File Number	03AX04005528 AM23
Licence No and Date	0311021443/15/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006336AM23
RA File Number	07AX04001720 AM23
Licence No and Date	0711006445/15/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	POLYNOVA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000099AM24

RA File Number	03AX04006377 AM23
Licence No and Date	0311022719/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000379AM24
RA File Number	05AX04000182 AM24
Licence No and Date	0511018485/24/04/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	88 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000673AM24
RA File Number	13AX04000030 AM24
Licence No and Date	1311001929/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000795AM24
RA File Number	05AX04000334 AM24
Licence No and Date	0511018797/12/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.09.2024, as under:

Sl No	ITEM OF EXPORT	QUANTITY TO BE EXPORTED	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	MAGNESIUM FERRO SILICON (Si: 42-48% Mg: 5-7% Ca: 0.8-3%)	600 MTS	FERRO SILICON (Silicon: 65.66%, Aluminium: 2.68%, Carbon: 0.242%, Phosphorous: 0.032% & Sulphur: 0.034%)	432.82 MT INCLUSIVE OF 5% WASTAGE OF SILICON PRESENT IN THE EXPORT PRODUCT.
			MAGNESIUM INGOT (Magnesium: 99.93%, Silicon: 0.024%, Manganese: 0.0193%, Aluminium: 0.0143%, Iron: 0.00308%, Copper: 0.0024%, Nickel: 0.000575% & Other: 0.006345%)	36.72 MTS INCLUSIVE OF 2% WASTAGE OF MAGNESIUM PRESENT IN THE EXPORT PRODUCT.
			CALCIUM METAL (Calcium: 98.58%, Magnesium: 0.46% & Aluminium: 0.42%)	11.63 MTS INCLUSIVE OF 2% WASTAGE OF CALCIUM PRESENT IN THE EXPORT PRODUCT.
Sl No	ITEM OF EXPORT	QUANTITY TO BE EXPORTED	ITEM OF IMPORT	WASTAGE TO BE ALLOWED

1	MAGNESIUM FERRO SILICON (Si: 42-48% Mg: 5-7% Ca: 0.8-3%)	600 MTS	FERRO SILICON (Silicon: 65.66%, Aluminium: 2.68%, Carbon: 0.242%, Phosphorous: 0.032% & Sulphur: 0.034%)	288.90 SILICON OR 440.00 MT INCLUSIVE OF 7% WASTAGE OF SILICON PRESENT IN THE EXPORT PRODUCT.
			MAGNESIUM INGOT (Magnesium: 99.93%, Silicon: 0.024%, Manganese: 0.0193%, Aluminium: 0.0143%, Iron: 0.00308%, Copper: 0.0024%, Nickel: 0.000575% & Other: 0.006345%)	37.80 MTS INCLUSIVE OF 5% WASTAGE OF MAGNESIUM PRESENT IN THE EXPORT PRODUCT.
			CALCIUM METAL (Calcium: 98.58%, Magnesium: 0.46% & Aluminium: 0.42%)	11.97 MTS INCLUSIVE OF 5% WASTAGE OF CALCIUM PRESENT IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	90 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001480AM24
RA File Number	05AX04000364 AM24
Licence No and Date	0511019285/12/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001725AM24
RA File Number	03AX04001225 AM24
Licence No and Date	0311024639/16/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002073AM24
RA File Number	03AX04001243 AM24
Licence No and Date	0311024773/22/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. III. Manufacturing process involved. IV. Thickness of import item.	

The case stands deferred.

Case No.	93 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00004395AM24
RA File Number	03AX04000325 AM24
Licence No and Date	0311025343/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00004412AM24
RA File Number	31AX04000091 AM24
Licence No and Date	3111002466/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM REVIW00000885AM25
RA File Number	07AX04000614 AM24

Licence No and Date	0711008799/24/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 13.08.2024, as under: I. Quantity of import items at SNo. 65 & 66 may be allowed as 1.02 Mtrs. /mtr. Content in the respective export items. II. Norms for all other import items shall remain the same as ratified in NC-2 meeting no. NC/2/MEET/Oct/202324/ 13 dated 08.11.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	96 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	PROSAIC STEEL AND ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00004668AM24
RA File Number	03AX04001872 AM24
Licence No and Date	0311025813/27/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	MARUTI INTERIOR PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00004696AM24
RA File Number	24AX04000063 AM24
Licence No and Date	2411002583/28/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	98 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	VIKRANTA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00004767AM24
RA File Number	52AX04000127 AM24
Licence No and Date	5211005325/01/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00004868AM24
RA File Number	05AX04001243 AM24
Licence No and Date	0511020254/04/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	PROFFER INFORMATION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00004899AM24
RA File Number	05AX04001277 AM24

Licence No and Date	0511020274/07/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	UNI WORTH ENTERPRISES LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00004968AM24
RA File Number	08AX04000892 AM24
Licence No and Date	0811009067/10/08/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	102 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005284AM24
RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	103 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00005352AM24
RA File Number	13AX04000170 AM24
Licence No and Date	1311002180/31/08/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	104 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005379AM24
RA File Number	08AX04001046 AM24
Licence No and Date	0811009249/01/09/2023
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	105 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005521AM24
RA File Number	07AX04000802 AM24
Licence No and Date	0711009152/08/09/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	106 / NC/2/MEET/Sep/202425/9
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Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005653AM24
RA File Number	07AX04000903 AM24
Licence No and Date	0711009201/13/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 19.09.2024, as under:	
ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,71,075 KG +/-1% ITEM OF IMPORT I. IMPORT ITEMS AT S. NO. 2-24,28-43,55-58,64,68,75-86,92,93 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4 II. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	107 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	108 / NC/2/MEET/Sep/202425/9
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Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006012AM24
RA File Number	05AX04001686 AM24
Licence No and Date	0511021299/03/10/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	109 / NC/2/MEET/Sep/202425/9			
Case Status	Case Approved			
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024			
HQ File Number	HQRNORM APPLY 00006147AM24			
RA File Number	05AX04001999 AM24			
Licence No and Date	0511021446/10/10/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.09.2024, as under:				

				Iron: 0.00308%, Copper: 0.0024%, Nickel: 0.000575% & Other: 0.006345%)	EXPORT PRODUCT.
				CALCIUM METAL (Calcium: 98.58%, Magnesium: 0.46% & Aluminium: 0.42%).	11.63 MTS INCLUSIVE OF 2.0% WASTAGE OF CALCIUM PRESENT IN THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.					

Case No.	110 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SHREEYAM POWER AND STEEL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006359AM24
RA File Number	37AX04000029 AM24
Licence No and Date	3711000215/19/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. As per Appendix 4E, the wastage claimed (% age) is 17.85% on the net content basis for the export of Non-Alloy Steel Billets and TMT Bars. However, wastage on the net content basis of Pig Iron is 20.4% in Non-Alloy Steel Billets and 26, 8% in the case of TMT Bars. Submit a complete justification for the difference in wastage claimed. II. What is the reason/benefit for using 100% Pig iron in the charge mix to produce Non-Alloy Steel Billets and TMT Bars? III. As per normal practice, both M.S. scrap/Sponge Iron and Liquid/Solid Pig Iron are charged for the production of non-alloy liquid Steel for further processing in the cast billets. IV. Submit a logbook copy, which can justify the use of 100% use of pig iron for the production of Non-Alloy Steel Billets/TMT Bars. The same should be certified by the Government agency. V. What is the total electricity consumption for the production of liquid steel from 100% using Non-	

Ferrous Scrap as against 100% use of Solid Pig Iron?

VI. What is the reason for using 100% solid pig iron which attracts 5% Basic Customs Duty while M S Scrap attracts 0% Basic Customs Duty, which is most suitable for the production of M S Billets/TMT Bars since no need for reduction of carbon. However, Solid Pig Iron has Carbon 3.5% which takes more time to reduce and more generation GHG emissions.

VII. Do you have MoEF clearance for using 100% solid pig iron in an electric arc furnace for the production of M S Billets and TMT Bars? Submit a copy of the same.

VIII. Will it be economically viable, if use 100% Solid Pig Iron? Submit a complete detailed justification.

The case stands deferred.

Case No.	111 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006421AM24
RA File Number	08AX04001403 AM24
Licence No and Date	0811009738/24/10/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	112 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006460AM24
RA File Number	05AX04001776 AM24
Licence No and Date	0511021759/26/10/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006532AM24
RA File Number	13AX04000218 AM24
Licence No and Date	1311002297/31/10/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006636AM24
RA File Number	31AX04000207 AM24
Licence No and Date	3111002769/06/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Information about the inputs required per unit of the resultant product as per Sl.No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. III. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). IV. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. V. Basis/justification for the quantities of wires and the wastage claimed thereon (import items at SI.No.	

4 to 8, 12 to 16, 19 820)

The case stands deferred.

Case No.	115 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006664AM24
RA File Number	05AX04002359 AM24
Licence No and Date	0511021900/06/11/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006932AM24
RA File Number	05AX04002465 AM24
Licence No and Date	0511022138/21/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/91/2022-TSW dated 13.08.2024, as under: I. Quantity of import items at SNo. 1 to 8, 10 to 18 & 20 to 28 may be allowed may be allowed on net to net basis with accountability clause. II. Quantity of import items at SI.No. 9, 19 & 29 may be allowed as 1.02 Mtr/Mtr. content in the respective export items.	

RA concerned may take suitable consequential action accordingly.

Case No.	117 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00007310AM24
RA File Number	NA
Licence No and Date	0711009829/01/12/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	118 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00007176AM24
RA File Number	03AX04003885 AM24
Licence No and Date	0311029087/04/12/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	119 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00007348AM24

RA File Number	07AX04001460 AM24
Licence No and Date	0711009926/12/12/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	120 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00007826AM24
RA File Number	13AX04000285 AM24
Licence No and Date	1311002481/09/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.09.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Lead Alloys, Lead content in the export item is min 98%	500.00 MT	Lead Ores and Concentrate (Lead content in the import item is 30% to 50%)	1.02 Kg/Kg on the net lead content in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	121 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred

Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00007915AM24
RA File Number	03AX04004593 AM24
Licence No and Date	0311030119/11/01/2024
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	122 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00007942AM24
RA File Number	05AX04003159 AM24
Licence No and Date	0511023231/12/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.09.2024, as under:

Sl No	ITEM OF EXPORT	QUANTITY TO BE EXPORTED	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	MAGNESIUM FERRO SILICON (Si: 42-48% Mg: 5-7% Ca: 0.8-3%)	600 MTS	FERRO SILICON (Silicon: 65.66%, Aluminium: 2.68%, Carbon: 0.242%, Phosphorous: 0.032% & Sulphur: 0.034%)	432.82 MTS FERROSILICON INCLUSIVE OF 5 .0% WASTAGE OF SILICON PRESENT IN THE EXPORT PRODUCT.
			MAGNESIUM INGOT (Magnesium: 99.93%, Silicon: 0.024%, Manganese: 0.0193%, Aluminium: 0.0143%, Iron: 0.00308%, Copper: 0.0024%, Nickel: 0.000575% & Other: 0.006345%)	36.72 MTS INCLUSIVE OF 2 .0% WASTAGE OF MAGNESIUM PRESENT IN THE EXPORT PRODUCT.

				CALCIUM METAL (Calcium: 98.58%, Magnesium: 0.46% & Aluminium: 0.42%).	11.63 MTS INCLUSIVE OF 2 .0% WASTAGE OF CALCIUM PRESENT IN THE EXPORT PRODUCT.
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RA concerned may take suitable consequential action accordingly.

Case No.	123 / NC/2/MEET/Sep/202425/9																
Case Status	Case Approved																
Party Name	MOTILAL DISHED-ENDS WORKS PRIVATE LIMITED																
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024																
HQ File Number	HQRNORM APPLY 00007968AM24																
RA File Number	03AX04004692 AM24																
Licence No and Date	0311030178/15/01/2024																
Norms Committee Decision:																	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.09.2024, as under:																	
<table><tr><th>SL No</th><th>ITEM EXPORT</th><th>OF QUANTITY</th><th>ITEM IMPORT</th><th>OF</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>STEEL PLATE CUT PIECES DULY BENDED AND CHEMFERED OF GRADE - API 2H Gr 50 OR EH 36 Z35 (NET WEIGHT OF STEEL 68727 KGS).</td><td>22 NOS</td><td>STEEL PLATES IN PATELS SHAPS OF THICKNESS 90 MM GRADE - API 2H Gr 50 OR EH 36 Z35</td><td></td><td>1.05 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.</td></tr></table>						SL No	ITEM EXPORT	OF QUANTITY	ITEM IMPORT	OF	WASTAGE TO BE ALLOWED	1	STEEL PLATE CUT PIECES DULY BENDED AND CHEMFERED OF GRADE - API 2H Gr 50 OR EH 36 Z35 (NET WEIGHT OF STEEL 68727 KGS).	22 NOS	STEEL PLATES IN PATELS SHAPS OF THICKNESS 90 MM GRADE - API 2H Gr 50 OR EH 36 Z35		1.05 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.
SL No	ITEM EXPORT	OF QUANTITY	ITEM IMPORT	OF	WASTAGE TO BE ALLOWED												
1	STEEL PLATE CUT PIECES DULY BENDED AND CHEMFERED OF GRADE - API 2H Gr 50 OR EH 36 Z35 (NET WEIGHT OF STEEL 68727 KGS).	22 NOS	STEEL PLATES IN PATELS SHAPS OF THICKNESS 90 MM GRADE - API 2H Gr 50 OR EH 36 Z35		1.05 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.												
NOTE: THE GRADE OF THE IMPORTED STEEL PLATE SHOULD BE MATCHED WITH THE GRADE OF EXPORT PRODUCT.																	

RA concerned may take suitable consequential action accordingly.

Case No.	124 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00008269AM24
RA File Number	13AX04000318 AM24
Licence No and Date	1311002542/01/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.09.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Lead Alloys, Lead content in the export item is min 98%	500.00 MT	Lead Ores and Concentrate (Lead content in the import item is 30% to 50%)	1.02Kg/Kg on the net lead content in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	125 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00008317AM24
RA File Number	03AX04004954 AM24
Licence No and Date	0311030647/02/02/2024

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	126 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00008456AM24
RA File Number	05AX04003542 AM24
Licence No and Date	0511023864/09/02/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	127 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00008709AM24
RA File Number	13AX04000334 AM24
Licence No and Date	1311002581/22/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 13.08.2024, as under: I. Net weight of export items at SNo. 1 & 2 may be specified as 7.741 MT and 678.606 MT respectively. II. Word "Copper" may be omitted from the description of export item at SI.No. 1. III. Quantity of import item at SI.No. 1 (i.e. Aluminium Wire Rods / Wire) may be allowed as 1.01 Kgs./Kg. content in the export item at SI.No.1. IV. Quantity of import item at SI.No.2 (i.e. XLPE Compound) may be allowed as 1.05 Kgs. /Kg. content in the export item at SI.No.1.	

- V. Quantity of import item at **SI.No.3** (i.e. Aluminium Wire Rods / Wires) may be allowed as **1.01 Kgs./Kg.** content in the export item at **SI.No.2.**
- VI. Quantity of import item at **SI.No.4** (i.e. Aluminium Alloy Wire Rods / Wire) may be allowed as **1.01 Kgs. /Kg.** content in the export item at **SI.No.2.**
- VII. Quantity of import item at **SI.No.5** (i.e. XLPE Compound) may be allowed as **1.05 Kgs./Kg.** content in the export item at **SI.No.2.**

RA concerned may take suitable consequential action accordingly.

Case No.	128 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00008835AM24
RA File Number	07AX04001926 AM24
Licence No and Date	0711010670/01/03/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	129 / NC/2/MEET/Sep/202425/9			
Case Status	Case Approved			
Party Name	JAMMU PIGMENTS LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024			
HQ File Number	HQRNORM APPLY 00009009AM24			
RA File Number	13AX04000355 AM24			
Licence No and Date	1311002868/11/03/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.09.2024, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE

				ALLOWED
1	Lead Alloys, Lead content in the export item is min 98%	500 MTS	Lead Ores and Concentrate, Lead content in the import item is 30% to 50%	1.02 Kg/Kg on the net lead content in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	130 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	M C AGENCIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00009033AM24
RA File Number	08AX04002121 AM24
Licence No and Date	0811010991/12/03/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	131 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00009047AM24
RA File Number	03AX04005635 AM24
Licence No and Date	0311032031/12/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 15.07.2024, as under:	

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	132 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00009110AM24
RA File Number	56AX04000756 AM24
Licence No and Date	5611002830/14/03/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	LEADSTONE ENERGY LTD.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00009240AM24
RA File Number	02AX04000744 AM24
Licence No and Date	0211006214/21/03/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	134 / NC/2/MEET/Sep/202425/9
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Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000036AM25
RA File Number	13AX04000381 AM24
Licence No and Date	1311002925/02/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 13.08.2024, as under: I. Net weight of export items at SNo.1 to 3 may be specified as 524.272 MT, 503.357 & 30.827 MT respectively. II. Quantity of import item at SI.No. 1 (i.e. Aluminium Wire Rods / Wire) may be allowed as 1.01 Kgs. /Kg. content in the export item at SI.No.1. III. Quantity of import item at SI.No. 2 (i.e. XLPE Compound) may be allowed as 1.05 Kgs. /Kg. content in the export item at SI.No.1. IV. Quantity of import item at SI.No.3 (i.e. Aluminium Wire Rods / Wire) may be allowed as 1.01 Kgs. /Kg. content in the export item at SI.No.2. V. Quantity of import item at SI.No.4 (i.e. XLPE Compound) may be allowed as 1.05 Kgs. /Kg. content in the export item at SI.No.2. VI. Quantity of import item at SI.No. 5 (i.e. Aluminium Wire Rods / Wire) may be allowed as 1.01 Kgs./Kg. content in the export item at SI.No.3. VII. Quantity of import item at SI.No.6 (i.e., XLPE Compound) may be allowed as 1.05 Kgs./Kg. content in the export item at SI.No.3. RA concerned may take suitable consequential action accordingly.	

Case No.	135 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000089AM25
RA File Number	05AX04004100 AM24
Licence No and Date	0511024864/04/04/2024
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	136 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000097AM25
RA File Number	04AX04001183 AM24
Licence No and Date	0411007219/04/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 19.09.2024, as under:

Item of export: ROTAR BLADE FOR WIND TURBINE – 50 Nos

I. In the description of export following should be added: Weight per blade should not be less than **16,887 kg (+/2%)**

II. Import at following s.nos are components and may be allowed **NETT TO NETT AS PER G.N.4**

2,16,21-23,25,28,31,35,37,38,40-45,47-49,53,57,59,60,63,66,68-72,74,79-83,87,88,90,92,93,95-117,119-121

III. Import of following items are consumables may be allowed as applied for With cumulative value up to **2 % OF FOB VALUE**

17,19,24,26,34,46,51,55,64,67,85,86,89,94,118

Rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	137 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000217AM25
RA File Number	07AX04000019 AM25
Licence No and Date	0711011062/12/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 19.09.2024, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS) ((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10, 79, 657 KG +/-1% ITEM OF IMPORT I. IMPORT ITEMS AT S.NO. 2-20, 24-35, 47, 48, 54, 58, 65-76, 82, 83, 99, 104-116, 119-125 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4. II. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	138 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	DOOWON ELECTRONICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000401AM25
RA File Number	04AX04000030 AM25
Licence No and Date	0411007300/24/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of consultant (SKB) dated 20.09.2024, as under:

ITEM OF EXPORT:

1. Fan Resistor Part No. E10311-0200

QTY: 791000 Nos

2. Fan Resistor Part No. E10311-0180

QTY: 169500 NOS

3. Fan Resistor part no. E10311-0190

QTY: 169500 NOS

RECOMMENDATION ON IMPORTED INPUTS

(I) COMPONENTS: NET TO NET UNDER GN-4 NOTE WITH ACCOUNTABILITY CLAUSE.

(II) CONSUMABLES: 2% OF THE FOB VALUE.

RA concerned may take suitable consequential action accordingly.

Case No.	139 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000448AM25
RA File Number	03AX04000315 AM25
Licence No and Date	0311033393/26/04/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	140 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000536AM25
RA File Number	02AX04000059 AM25
Licence No and Date	0211006487/03/05/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000547AM25
RA File Number	05AX04000011 AM25
Licence No and Date	0511025299/03/05/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	142 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000567AM25
RA File Number	03AX04000544 AM25
Licence No and Date	0311033615/06/05/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	143 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000592AM25
RA File Number	04AX04000091 AM25
Licence No and Date	0411007380/08/05/2024
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	144 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000617AM25
RA File Number	03AX04000603 AM25
Licence No and Date	0311033690/09/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 06.09.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	145 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	REAL ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024

HQ File Number	HQRNORM APPLY 00000639AM25
RA File Number	24AX04000055 AM25
Licence No and Date	2411003518/09/05/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	146 / NC/2/MEET/Sep/202425/9										
Case Status	Case Approved										
Party Name	JAMMU PIGMENTS LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024										
HQ File Number	HQRNORM APPLY 00000650AM25										
RA File Number	13AX04000041 AM25										
Licence No and Date	1311003005/10/05/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.09.2024, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>Lead Alloys, Lead content in the export item is min 98%</td><td>500.00 MT</td><td>Lead Ores and Concentrate (Lead content in the import item is 30% to 50%)</td><td>1.02Kg/Kg on the net lead content in the export product.</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	Lead Alloys, Lead content in the export item is min 98%	500.00 MT	Lead Ores and Concentrate (Lead content in the import item is 30% to 50%)	1.02Kg/Kg on the net lead content in the export product.
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	Lead Alloys, Lead content in the export item is min 98%	500.00 MT	Lead Ores and Concentrate (Lead content in the import item is 30% to 50%)	1.02Kg/Kg on the net lead content in the export product.							
RA concerned may take suitable consequential action accordingly.											

Case No.	147 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00000685AM25
RA File Number	07AX04000197 AM25
Licence No and Date	0711011280/13/05/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	148 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000762AM25
RA File Number	05AX04000331 AM25
Licence No and Date	0511025569/16/05/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	149 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000790AM25
RA File Number	05AX04000532 AM25
Licence No and Date	0511025594/17/05/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	150 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000893AM25
RA File Number	07AX04000215 AM25
Licence No and Date	0711011373/24/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 19.09.2024, as under: ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 73 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED: WEIGHT PER BLADE SHOULD BE 20, 428 B KG +/-3 % 1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4 2 to 5,15 to 17,19,21,22,24,26 to 32,35 to 40,42,44,50,53 to 55,57,72 to 79 2. IMPORT OF ITEM NO. 1, 12, 41 are consumables qty may be allowed as applied for with value up to 1.0 % OF FOB VALUE 3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	151 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000902AM25
RA File Number	03AX04000867 AM25

Licence No and Date	0311034125/27/05/2024
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	152 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000915AM25
RA File Number	07AX04000282 AM25
Licence No and Date	0711011378/27/05/2024
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	153 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000959AM25
RA File Number	05AX04000582 AM25
Licence No and Date	0511025746/28/05/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	154 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00000967AM25
RA File Number	03AX04000953 AM25
Licence No and Date	0311034188/28/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 13.08.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	155 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000983AM25
RA File Number	03AX04000987 AM25
Licence No and Date	0311034213/29/05/2024
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	156 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000998AM25
RA File Number	05AX04000540 AM25
Licence No and Date	0511025794/29/05/2024

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	157 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001023AM25
RA File Number	07AX04000335 AM25
Licence No and Date	0711011433/30/05/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	158 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001035AM25
RA File Number	07AX04000324 AM25
Licence No and Date	0711011445/31/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 13.08.2024, as under: I. Quantity of import items at SNo. 3, 4, 6, 7, 9 to 11, 13, 14, 16, 18, 19, 25, 26, 29 to 32, 35, 36, 38, 39, 42, 43, 49 to 51, 53, 54, 56, 59, 60, 62, 67, 69, 70, 73 to 79, 81, 82, 85, 86, 88 to 91, 93 & 94 may be allowed on net to net basis with accountability clause. II. Quantity of import items at SI No. 1, 2, 5, 8, 12, 15, 17, 20 to 24, 27, 28, 33, 34, 37, 40, 41, 44 to 48, 52, 55, 57, 58, 61, 63 to 66, 68, 71, 72, 80, 83, 84, 87 & 92 may be allowed as 1.02 Mtr/Mtr. content in the respective export items.	

RA concerned may take suitable consequential action accordingly.

Case No.	159 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001050AM25
RA File Number	07AX04000331 AM25
Licence No and Date	0711011448/03/06/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001087AM25
RA File Number	03AX04001068 AM25
Licence No and Date	0311034342/04/06/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	161 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	BLUMET TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001092AM25
RA File Number	08AX04000292 AM25

Licence No and Date	0811011735/04/06/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	162 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001109AM25
RA File Number	03AX04001088 AM25
Licence No and Date	0311034376/05/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 06.09.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	163 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	TRASCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001110AM25
RA File Number	07AX04000314 AM25
Licence No and Date	0711011471/05/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 13.08.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	164 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001161AM25
RA File Number	05AX04000716 AM25
Licence No and Date	0511025937/06/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 14.08.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	165 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001171AM25
RA File Number	03AX04001134 AM25
Licence No and	0311034436/07/06/2024

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001200AM25
RA File Number	03AX04001146 AM25
Licence No and Date	0311034470/10/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export items) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	167 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001265AM25
RA File Number	08AX04000359 AM25

Licence No and Date	0811011803/12/06/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	168 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001295AM25
RA File Number	07AX04000397 AM25
Licence No and Date	0711011560/13/06/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	169 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001402AM25
RA File Number	02AX04000162 AM25
Licence No and Date	0211006748/19/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. CERTIFICATE OF ANALYSIS (COA) ISSUED BY CUSTOMS AUTHORITY OR CUSTOMS AUTHORIZED LABORATORY OR FROM THE AUTHORIZED LABORATORY FROM THE SUPPLIER COUNTRY. II. PERCENTAGE OF RECOVERY OF MATERIAL OTHER THAN LEAD SCRAP AND VALUE THEREOF IN TERMS OF INR.	

III. ENVIRONMENT CLEARANCE CERTIFICATE ISSUED BY MoEF & CC/CPCB/SPCB ON THE PROCESSING LEAD SCRAP FOR MANUFACTURING OF PURE LEAD INGOTS.

The case stands deferred.

Case No.	170 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001430AM25
RA File Number	07AX04000457 AM25
Licence No and Date	0711011608/20/06/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	171 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001431AM25
RA File Number	03AX04001360 AM25
Licence No and Date	0311034762/20/06/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	172 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001471AM25
RA File Number	05AX04000840 AM25
Licence No and Date	0511026219/21/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 29.07.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	173 / NC/2/MEET/Sep/202425/9			
Case Status	Case Approved			
Party Name	NIRAV COMMERCIALS LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024			
HQ File Number	HQRNORM APPLY 00001481AM25			
RA File Number	03AX04001276 AM25			
Licence No and Date	0311034548/21/06/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.09.2024, as under:				
SL No	Item of export	quantity	Item of import	Wastage to be allowed
1	Aluminium Alloy (Grade: 6063/52000) Fabricated Parts of Structures, as per the following part numbers of drawings (Part No: 1622S, 1650,1651,1828S, AL762.525, AL781.600, CW323.700, 10014, AL731.070 & 10037)	180000.00 KGS	Aluminium Ingots of 99.50% onwards purity.	1.03 Kg/Kg in the export of Aluminum fabricated parts of the structure.

RA concerned may take suitable consequential action accordingly.

Case No.	174 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001499AM25
RA File Number	02AX04000168 AM25
Licence No and Date	0211006788/24/06/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	175 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001550AM25
RA File Number	03AX04001473 AM25
Licence No and Date	0311034881/25/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. List of export items) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per	

KM of export product.

V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	176 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001570AM25
RA File Number	05AX04000962 AM25
Licence No and Date	0511026327/26/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Technical characteristics / part numbers, if any.
- II. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- III. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
- IV. Net length of import items at Sl. No. 4, 8, 12, 16, 20, 24, 28, 32, 36, 40, 44, 48 & 52 in respective export items.

The case stands deferred.

Case No.	177 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001579AM25

RA File Number	03AX04001514 AM25
Licence No and Date	0311034949/27/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 29.07.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	178 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001749AM25
RA File Number	03AX04001631 AM25
Licence No and Date	0311035227/05/07/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	179 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001753AM25
RA File Number	05AX04000664 AM25
Licence No and Date	0511026495/05/07/2024
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	180 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	H K IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001802AM25
RA File Number	03AX04001645 AM25
Licence No and Date	0311035270/08/07/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	181 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001924AM25
RA File Number	03AX04001774 AM25
Licence No and Date	0311035474/15/07/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	182 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001950AM25
RA File Number	04AX04000305 AM25

Licence No and Date	0411007798/16/07/2024
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	183 / NC/2/MEET/Sep/202425/9
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001992AM25
RA File Number	05AX04001211 AM25
Licence No and Date	0511026732/18/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.09.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	BUTT WELDED CARBON/ALLOY/STAINLESS STEEL SEAMLESS PIPE/TUBE FITTINGS (ELBOW, REDUCING TEE, EQUAL TEE, COUPLING, CONCENTRIC REDUCER AND OTHERS)	13.26 MT	CARBON/ALLOY/STAINLESS STEEL SEAMLESS PIPES OF RELEVANT GRADE.	1.42 KG/KG ON THE NET WEIGHT OF CARBON/ALLOY/STAINLESS-STEEL SEAMLESS PIPES OF RELEVANT GRADE.

NOTE: THE SIZE AND GRADE OF THE IMPORTED CARBON/ALLOY/STAINLESS STEEL SEAMLESS PIPES SHOULD BE MATCHED WITH THE SIZE AND GRADE OF CARBON/ALLOY/STAINLESS-STEEL IN THE EXPORT PRODUCTS.

RA concerned may take suitable consequential action accordingly.

Case No.	184 / NC/2/MEET/Sep/202425/9
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Case Status	Case Deferred
Party Name	HERITAGE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002428AM25
RA File Number	03AX04002307 AM25
Licence No and Date	0311036229/09/08/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	185 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002449AM25
RA File Number	03AX04002227 AM25
Licence No and Date	0311036252/10/08/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	186 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002485AM25
RA File Number	07AX04000774 AM25
Licence No and Date	0711012069/13/08/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	187 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	TURBO TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002504AM25
RA File Number	30AX04000242 AM25
Licence No and Date	3011005598/13/08/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	188 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002633AM25
RA File Number	05AX04001304 AM25
Licence No and Date	0511027300/22/08/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002639AM25
RA File Number	52AX04000134 AM25
Licence No and Date	5211009493/22/08/2024
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	190 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002642AM25
RA File Number	03AX04002524 AM25
Licence No and Date	0311036564/22/08/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	191 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002669AM25
RA File Number	08AX04000700 AM25
Licence No and Date	0811012468/23/08/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	192 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002692AM25
RA File Number	31AX04000180 AM25

Licence No and Date	3111003815/26/08/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	193 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002809AM25
RA File Number	03AX04002714 AM25
Licence No and Date	0311036832/03/09/2024
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	194 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002818AM25
RA File Number	05AX04001369 AM25
Licence No and Date	0511027510/03/09/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00002826AM25
RA File Number	13AX04000174 AM25
Licence No and Date	1311003297/03/09/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002850AM25
RA File Number	31AX04000196 AM25
Licence No and Date	3111003851/04/09/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	197 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	MACTECH ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002861AM25
RA File Number	07AX04000904 AM25
Licence No and Date	0711012267/05/09/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	198 / NC/2/MEET/Sep/202425/9
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Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002891AM25
RA File Number	07AX04000936 AM25
Licence No and Date	0711012282/06/09/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002922AM25
RA File Number	05AX04001239 AM25
Licence No and Date	0511027609/09/09/2024
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	200 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002924AM25
RA File Number	03AX04002803 AM25
Licence No and Date	0311036975/09/09/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	201 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002965AM25
RA File Number	02AX04000376 AM25
Licence No and Date	0211007264/10/09/2024
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	SHALCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002966AM25
RA File Number	03AX04002753 AM25
Licence No and Date	0311037048/10/09/2024
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	203 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	NATH FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002967AM25
RA File Number	09AX04000422 AM25
Licence No and Date	0911007919/10/09/2024
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	204 / NC/2/MEET/Sep/202425/9
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024
HQ File Number	HQRNORM APPLY 00003019AM25
RA File Number	33AX04000060 AM25
Licence No and Date	3311002237/13/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	205 / NC/2/MEET/Sep/202425/9										
Case Status	Case Approved										
Party Name	JAMMU PIGMENTS LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 9 and 20/09/2024										
HQ File Number	HQRNORM APPLY 00003024AM25										
RA File Number	13AX04000177 AM25										
Licence No and Date	1311003325/13/09/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 20.09.2024, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>Lead Alloys, Lead content in the export item is min 98%</td><td>500 MTS</td><td>Lead Ores and Concentrate, Lead content in the import item is 30% to 50%</td><td>1.02 Kg/Kg on the net lead content in the export product.</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	Lead Alloys, Lead content in the export item is min 98%	500 MTS	Lead Ores and Concentrate, Lead content in the import item is 30% to 50%	1.02 Kg/Kg on the net lead content in the export product.
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	Lead Alloys, Lead content in the export item is min 98%	500 MTS	Lead Ores and Concentrate, Lead content in the import item is 30% to 50%	1.02 Kg/Kg on the net lead content in the export product.							

RA concerned may take suitable consequential action accordingly.

Offline Case:

1. M/s POWERGEAR LIMITED

Advance Authorization No. 0710027717 Dated 01/03/2004

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 25.09.2024, as under:

Sl.NO.	Applicant's name/ License No.	HQ/RA File No.	Recommendation BY T.E
M-1	M/S. POWERGEAR LIMITED AA. No. 0710027717 Dated 01/03/2004	RA. F.NO. 07/24/040/00676/AM04	Export Product - Add weight. 1 & 2: 11300 kg./each 3: 10700 kg. Import: 1, 8- 11 & 15-18: Net to net as per GN4 2: Net content in Export Product +1% wastage 3-7 & 12 -14: Net to net Note: Specifications of cables to be imported will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

2. M/S. NIPRO INDIA CORPORATION PRIVATE LIMITED

Advance Authorization No. 3110066960/10/01/2018

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/104/2024-TSW dated 22.08.2024, as under:

SI.NO.	Applicant's name/ License No.	HQ/RA File No.	Recommendation BY T.E
M-2	M/S. NIPRO INDIA CORPORATION PRIVATE LIMITED AA. No. 3110066960/ 10/01/2018	HQRPRCAPPLY00007754AM24	Keeping in view that jurisdictional GST office has regretted to certify the net content of imported inputs in the export items, for the purpose of redemption of A.A., the requirement of obtaining GST Certification of inputs in the export product may be omitted and redemption of A.A. may be considered on the basis of CE Certificate.

RA concerned may take suitable consequential action accordingly.

3. M/S. ALUTOP**Advance Authorization No. 0710116026 / (14/01/2020)**

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 29.07.2024, as under:

SI.NO.	Applicant's name/ License No.	HQ/RA File No.	Recommendation BY T.E
M-3	M/S. ALUTOP AA. No. 0710116026/(14/01/2020)	HQ FILE .NO. HQRPRCAPPLY00000509AM24	In this case, the word " Painted " in the item of export may be replaced by the word " Printed ". The wastage may be allowed as "NIL" as it was allowed by DPIIT in Case No. 11 of AA No. 0710116026 dated 14.01.2020 , approved In the meeting no. 10/81-ALC2/2020 dated 10/11/2020 .

RA concerned may take suitable consequential action accordingly.

4. M/S. DGFT Rajkot (Sh. Dinesh Chawda) (Brass billets case)

Foreign Trade development officer for Joint Director General of Foreign Trade

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 26.09.2024, as under:

Sl.NO.	Applicant's name/ License No.	HQ/RA File No.	Recommendation BY T.E
M-4	M/S. DGFT Rajkot (Sh. Dinesh Chawda) Foreign Trade development officer For Joint Director General of Foreign Trade		The committee considered the case and decided that the composition of brass billets in the export item and composition of brass scrap in import item shall be required for the purpose of material balancing. However, for the cases where import and export have been made prior to ratification of the A.A., RA Rajkot may consider closure of A.A. for the purpose of redemption after satisfying composition of import and export items.

RA concerned may take suitable consequential action accordingly.